## IN THE NATIONAL COMPANY LAW TRIBUNAL : NEW DELHI COURT-III

CP-267/ND/2017

In the matter of Rajasthan Bakers (P) Ltd

....PETITIONER

SECTION:

**Under Section 59** 

Order delivered on 10.1.2018

Coram:

R. VARADHARAJAN, Hon'ble Member (Judicial)

For the Petitioner /applicant

: Mr. Sanjeev Kumar, Advocate

For the Respondent/Corporate Debtor:

For the Intervener

**ORDER** 

Learned Counsel for the petitioner is present. Upon service of notice to the Respondent/Corporate Debtor, Mr. Dinesh Goyal, Company Secretary has appeared on behalf of both the respondents and seeks some time to file reply to the Company Petition.

Taking into consideration the said representation, 3 weeks time is granted to the respondent to file its reply with an advance copy to be made available to the Ld. Counsel for the petitioner. Petitioner to file rejoinder, if any, within a period of 3 weeks thereafter.

List on 28.2.2018.

(R. VARADHARAJAN) MEMBER (JUDICIAL)

-Sd/-)

Surjit 10.1.2018